

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ALLAHABAD BENCH**  
**ALLAHABAD.**

Allahabad this Thursday, the **15<sup>th</sup>** day of **October** 2020

**Original Application No. 330/00579/2020**

**Hon'ble Mr. Navin Tandon, Member (A)**

Vimal, aged about 45 years, Son of Amar Singh,  
Resident of House No.1739/1089, Near Raja Talab,  
Babina (Rural) City and District-Jhansi.

**...Applicant**

**By Advocate : Shri Ajay Srivastava (In Court)**

**V E R S U S**

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Director, General Staff Quarter (SD-7) A.D.M. Civil Integrated Head Quarter of Ministry of Defence, New Delhi.
3. Administrative Commandant Station Head Quarter, Babina, Cantt, District-Jhansi.

**...Respondents**

**By Adv: Shri L.P. Tiwari (Online)**

**O R D E R**

**By Hon'ble Mr. Navin Tandon, Member (Administrative)**

Through video conferencing.

1. The applicant is aggrieved that he has not been issued copy of the service record.
2. It was agreed to by both the parties that there is no dispute in the matter and copy of the service book is required to be given to every employee as per Rule 257 of General Financial Rules, 2005.

3. Accordingly, the respondents are directed to issue copy of the service book to the applicant, as per rules, if he is eligible for the same. Otherwise, a reasoned and speaking order may be issued in accordance with law and communicated to the applicant. This action should be completed within 60 days of the receipt of a certified copy of this order.

4. With these directions, this original application is disposed of. No order as to costs.

**(Navin Tandon)  
Member (Administrative)**

/neelam/